

**PENDENCY REPORT FOR PATENTS, TRADEMARKS, DESIGNS, GI & COPYRIGHT
(as on 31-01-2020)**

1. PENDENCY REPORT IN PATENTS OFFICE

Pendency of patent applications is measured in terms of pending Requests of Examination awaiting disposal at different stages of processing in Patent office.

S. N.	Type Of Pendency	Pendency (on 31-01-2020)
1	APPLICATIONS NOT EXAMINED	
A	Requests for Examination <u>Not Allotted</u> for Examination	42828
B	Request of Examination Allotted for examination, but not examined/ FER not issued	38443
	Sub-total	81271
2	APPLICATIONS EXAMINED BUT PENDING FOR DISPOSAL	
A	Reply to FER received from the applicant but <u>disposal of application is awaited</u> at Patent Office	75558
B	<u>Reply to FER not received</u> from the Applicant	40192
	Sub- total	115750

2. PENDENCY REPORT IN TRADEMARKS REGISTRY

Sl. No.	Particulars	Pendency (on 31-01-2020)
1	Pre-Examination Pendency (applications under data-processing, formality check and examination process)	32515
2	Post- Examination Pendency (pending for consideration of Reply to objections and show- cause hearing)	249801
3	Under Opposition	140782
4	Under Registration Process	14397

3. PENDENCY in DESIGNS WING

Sl. N.	Type of Pendency	Pendency	Remarks
1	Applications pending for Examination*	1503	* Pendency of examination of new Applications is about 1 month.
2	Amended cases pendency (FER Issued and Reply filed; applications pending for disposal)	7738	
3	Pendency in Cancellation/ Rectification	129	

4. PENDENCY IN COPYRIGHT

Sl. N.	Type of Pendency	Pendency
1	Applications pending for Examination*	154
2	Discrepant cases for disposal	2388

- NB.** (i) Applications under mandatory waiting period: 1942
(ii) * Applications where Work is yet to be received : 196

Disclaimer :- The figures given in the table are subject to correction. There may be little deviation in same on reconciliation.